

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 330/TT/2023

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for three number of assets under System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII).
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Power Transmission Corporation of Uttarakhand Limited (PTCUL) & others
- Parties Present** : Shri Karan Arora, Advocate, PTCUL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- i. The instant petition is filed for the determination of transmission tariff from COD to 31.3.2024 for the following assets under the System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII).

Asset-1: Combined Asset 1) LILO of Both circuits of 400 kV Dhauliganga-Bareilly (PG) line (presently charged at 220 kV) at 400/220 kV Jauljivi (GIS) substation and charging of Jauljivi-Bareilly D/C line at 400 kV level along with 2 nos. of 400 kV line bays & 2 nos. of 220 kV line bays at Jauljivi (GIS) Sub-station. 2) Diversion of Dhauliganga-Bareilly 400 kV D/C line (operated at 220 kV) at Bareilly end from Bareilly (UP) to Bareilly (PG) along with 2 nos. Bays at Bareilly. 3) Disconnection of 220 kV LILO arrangement of Dhauliganga-Bareilly at Pithoragarh and connecting it to Jauljivi 400/220 kV GIS Sub-station at 220 kV level along with 2 no. of 220 kV line bays at Jauljivi (GIS) Sub-station. 4) 07 X 105MVA, 400/220/33 kV, 1-PH, ICT-I & ICT-II along with associated bays at 400/220 kV Jauljivi (GIS) Sub-station. 5) 02 X 63MVAR 420 kV Switchable Line reactor in Jauljivi-Bareilly 400 kV D/C line along with associated bays at 400/220 kV Jauljivi (GIS) Sub-station. 6) 02 no. 220 kV Bus Sectionalizer Bays and 2 no's 220 kV Bus Coupler Bays at 400/220 kV Jauljivi (GIS) Sub-station.



Asset-2: 04 Nos 220 kV line bays (Nos .213, 214, 216 & 217) at Jauljivi (GIS) Sub-station

Asset-3: 25 MVAR Bus Reactor & associated Bays at Jauljivi Sub-station

- ii. The petition covers the entire scope of the project; Asset-1 and Asset-2 have achieved COD, and Asset-3 is yet to be commissioned.
 - iii. The COD of the transmission asset is sought under Regulation 5(2) of the 2019 tariff Regulations, as the associated assets under the scope of PTCUL are not completed.
 - iv. There is a time overrun in the case of the instant assets ranging from 1081 days to 1321 days.
 - v. PTCUL informed the Commission that the associated transmission assets under PTCUL's scope will be ready by 2025.
2. The learned counsel of PTCUL sought time to file a reply in the matter.
 3. The Commission directed the Respondents to file their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 5.2.2024. The Commission further directed the parties to strictly comply with the above directions within the time specified and observed that no extension of time would be granted.
 4. The petition will be listed for further hearing on 21.2.2024

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

